

2

3

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 543 of 1992

Date of decision: January 29, 1993.

Shri Bhikari Bhoi : Petitioner

Versus

Union of India and others : Opp. Parties.

For the Applicant : M/s Rangadhar Behera,
S.A. Nayeen and S.K. Swain,
Advocates.

For the Respondents : Mr. Ashok Misra, Sr. St. Counsel

....

CORAM:

THE HONOURABLE MR. K.P. ACHARYA, VICE CHAIRMAN

...

1. Whether reporters of local papers may be allowed to see the judgment? Yes.
2. To be referred to the reporters or not? No
3. Whether His Lordship wish to see the fair copy of the judgment? Yes.

JUDGMENT

K.P. ACHARYA, V.C.

There is no appearance on the side of

the petitioner. I have perused the pleadings of the parties with the assistance of the learned Standing Counsel Mr. Misra and I have heard Mr. Ashok Misra, learned Senior Standing Counsel (Central). I find no merits in this petition which stands dismissed.

It is hereby directed, the impugned order of transfer posting the petitioner to West Bengal be carried out.

Thus, the application is accordingly disposed of.

No costs.

SMR
29.1.93
Vice-Chairman

Central Administrative Tribunal,
Cuttack Bench, Cuttack/K. Mohanty
29.1.93.

